## IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

CA(CAA)NO.30/BB/17 Under Section 230 to 232 of Companies Act, 2013

## IN THE MATTER OF N.RANGA RAO & SONS PRIVATE LIMITED

Order delivered on: 18th July, 2017

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial) Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Petitioner (s)

1. Shri.Saji.P. John, Sr.Advocate

Per: Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Heard on: 27.04.2017, 09.06.2017

## ORDER

This Application is filed on behalf of the Applicant Company under Section 230 and 232 of the Companies Act, 2013 read with Rule 3 of the Companies (Compromises, Arrangement and Amalgamation) Rules,2016, praying to order for dispensing with the convening of Meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors (Unsecured Loan Creditors, Unsecured Compulsorily Convertible Debenture Holders and Unsecured Trade Creditors) of the Applicant Company for considering the Scheme of Arrangement, where under Ripple Fragrances Exports Private Limited which is Transferor Company No.1 to be merged with Ripple Fragrances Private Limited which is Transferee Company No.1 and demerger of Sales and Marketing division of Ripple Fragrances Private Limited (Transferee Company No.1) & demerger of trading division of Rangsons Marketing Services Private Limited (Transferor Company No.3) into N.Ranga Rao & Sons Private Limited (Applicant/Transferee Company No.2). The Scheme of Arrangement shown as Annexure-K.

The averments made in the Company Application are briefly described hereunder:-

The Applicant Company seeks an order for dispensing with the convening of the Meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors (Unsecured Loan Creditors and Unsecured Trade Creditors) of the Applicant Company for approving the Scheme of Arrangement of where under Ripple Fragrances Exports Private Limited which is Transferor Company No.1 to be merged with Ripple Fragrances Private Limited which is

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Transferee Company No.1 and demerger of Sales and Marketing division of Ripple Fragrances Private Limited (Transferee Company No.1) & demerger of trading division of Rangsons Marketing Services Private Limited (Transferor Company No.3) into N.Ranga Rao & Sons Private Limited (Applicant/Transferee Company No.2). The Scheme of Arrangement shown as **Annexure-K.** 

Application is filed by the Applicant Company alleging that the Applicant Company was incorporated on 23<sup>rd</sup> December, 2014 as per the provisions of the Companies Act, 2013 under the name and style of N.Ranga Rao & Sons Private Limited with Registrar of Companies, Karnataka. The Registered office of the Applicant Company is situated at No.1553, Vanivilas Road, Mysore-570004.

The main objects of the Applicant Company is to carry on the business manufacturers of soaps, detergents, toilet preparations, and buy, sell, manufacture, refine, prepare and deal in all kinds of oils and ingredients, to prepare, manufacture, produce, process, buy, sell, import, export or otherwise deal with food stuff, food products, grocery items, canned, tinned, and processed foods tinned fruit, preserved vegetables, protein, health and instant foods of all kinds including baby and dietetic foods, cereals, beverages, cordials etc, to carry on the business of printing and packaging units including manufacture of machines for printing, packing and to establish packaging and printing units and to deal in buy, sell, store, import, export, manufacture, prepare packaging material of all kinds under for packing liking containers, cases. The copy of Memorandum and Articles of Association of the Applicant Company shown as **Annexure-A.** 

The latest authorized share capital of Applicant Company is Rs.30,10,00,000/-divided into 3,01,00,000 Equity Shares of Rs.10/- each. The issued, subscribed and paid-up share capital is Rs.30,01,00,000/- divided into 3,00,10,000 Equity Shares of Rs.10/-each fully paid up. The Audited balance sheet as on 31st March, 2016 shown as **Annexure –B.** 

It is further stated that, the Board of Directors of the Applicant Company have approved and adopted a Scheme of Arrangement at its meeting held on 25<sup>th</sup> January, 2017 by virtue of which Ripple Fragrances Exports Private Limited which is Transferor Company No.1 to be merged with Ripple Fragrances Private Limited (Transferee Company No.1) and demerger of Sales and Marketing division Ripple Fragrances Private Limited (Transferee Company No.1) & demerger of trading division of Rangsons Marketing Services Private Limited (Transferor Company No.3) into N.Ranga Rao & Sons Private Limited (Applicant/Transferee Company

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No.2) subject to confirmation. The copy of the Board resolution of Applicant Company dated 25<sup>th</sup> January, 2017 in approving and adopting the scheme of arrangement shown as **Annexure-J.** 

It is further stated in the scheme that, the integration, consolidation and arrangement would inter alia have the following benefits:

- 1. To take advantage of the marketing strength and capabilities of N. Ranga Rao & Sons, it is proposed to demerge the Sales & Marketing division of Ripple Fragrances Private Limited into N.Ranga Rao & Sons.
- 2. Greater efficiency in cash management of the merged entity and transferee Company No.2 and unfettered access to cash flow generated by the combined business which can be deployed more efficiently to fund growth opportunities, to maximise shareholder value.
- 3. Improved organisational capability and leadership, arising from the pooling of human capital that has the diverse skills, talent and vast experience to compete successfully in an increasingly competitive industry.

It is further stated that the Chartered Accountant after verification of the books of accounts, other records and documents of the Applicant Company has certified the number of shareholders of the Applicant Company as on 31<sup>st</sup> January, 2017. Certificate issued by the Chartered Accountant is marked as **Annexure-L**.

It is further stated that there are three Secured Creditors in the Applicant Company as on 31st January, 2017 as certified by the Chartered Accountant shown as **Annexure-M**.

It is further stated that there are two Compulsorily Convertible Debenture Creditors in the Applicant Company as on 31<sup>st</sup> January, 2017 as certified by the Chartered Accountant shown as **Annexure-N**.

It is further stated that there are six unsecured loan creditors in the Applicant Company as on 31st January, 2017 as certified by the Chartered Accountant shown as Annexure-N1.

It is further stated that there are 737 unsecured trade creditors in the Applicant Company as on 31<sup>st</sup> January, 2017 as certified by the Chartered Accountant shown as Annexure-P.

We have seen the consent affidavits filed by the two Equity shareholders shown as **Annexure-** L i.e., (i) NR Family Trust, holding 90,03,000 equity shares, constituting 30% of

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the paid-up capital,(ii) Ranga Family Trust holding 2,10,07,000 equity shares, constituting 70% of the paid-up capital.

The Applicant is seeking an order to dispense with convening of the meeting of Secured Creditors on the ground that there are three Secured Creditors in the Applicant Company. The Chartered Accountant certified that there are three Secured Creditors shown as **Annexure-M.** It is stated that, the value of amounts due to secured creditors of the applicant company is Rs.1,08,91,42,777/- who have given their consent to the Scheme by way of affidavit. We have seen the consent affidavits given by the Secured creditors shown as **Annexure-M and filed memo dated 17**th **April, 2017.** 

The Applicant is seeking an order to dispense with convening of the meeting of Unsecured Compulsorily Convertible Debenture Holders on the ground that there are only two Unsecured Compulsorily Convertible Debenture Holders in the Applicant Company. The Chartered Accountant certified that there are only two Unsecured Compulsorily Convertible Debentures shown as **Annexure-N**. It is stated that, the value of amounts due to Unsecured Loan Creditors of the applicant company is Rs.1,30,00,00,000/- has given their consent to the Scheme by way of affidavit. We have seen the consent affidavits given by the Unsecured Compulsorily Convertible Debenture Holders shown as **Annexure-N series**.

The Applicant is seeking an order to dispense with convening of the meeting of Unsecured Loan Creditors on the ground that there are 6 Unsecured Loan Creditors in the Applicant Company. The Chartered Accountant certified that there are 6 Unsecured Loan Creditors shown as Annexure-N1. It is stated that, the value of amounts due to Unsecured Loan Creditors of the applicant company is Rs.34,72,767/- who have given their consent to the Scheme by way of affidavit. We have seen the consent affidavits given by the Unsecured Loan creditors shown as Annexure-N1 and filed along with memo dated 17<sup>th</sup> April, 2017

There are 737 Unsecured Trade Creditors in the applicant company. The Chartered Accountant certified that there 737 Unsecured Trade Creditors in the Applicant Company shown as **Annexure-P.** It is stated that, the value of amounts due to Unsecured Trade Creditors of the Applicant Company is Rs.30,41,41,612/- and 141 Unsecured Trade Creditors amounting to value of Rs.27,87,79,398/- who have given their consent to the scheme by way of affidavit. We have seen the consent affidavits given by the Unsecured Trade Creditors filed along with **memo dated 17**th **April, 2017.** 

The Applicant Company is seeking an order to dispense with convening of meetings of Equity Shareholders, Secured Creditors and Unsecured Creditors (Unsecured

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Compulsorily Convertible Debentures, Unsecured Loan Creditors and Unsecured Trade Creditors) of the Applicant Company on the ground that, there are two equity shareholders, three Secured Creditors, two Unsecured Compulsorily Convertible Debentures, six Unsecured Loan Creditors and 737 Unsecured Trade Creditors. Two Equity Shareholders, 100% of value of Secured Creditors and 100% of value of Unsecured Compulsorily Convertible Debenture Holders, 92.12% value of Unsecured Loan Creditors and 93.57% value of Unsecured Trade Creditors have given their consent by way of affidavits for the proposed scheme of arrangement.

We have heard the Counsel appearing for the Applicant Company. The Application is filed by the Applicant Company which is a Transferee Company No.2 for dispensing with the convening of meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors (Unsecured Compulsorily Convertible Debenture Holders, Unsecured Loan Creditors and Unsecured Trade Creditors) of the Applicant Company for approving the Scheme of Arrangement where under Ripple Fragrances Exports Private Limited which is Transferor Company No.1 to be merged with Ripple Fragrances Private Limited (Transferee Company No.1) and demerger of Sales and Marketing division Ripple Fragrances Private Limited (Transferee Company No.1) & demerger of trading division of Rangsons Marketing Services Private Limited (Transferor Company No.3) into N.Ranga Rao & Sons Private Limited (Applicant Company/Transferee Company No.2) in terms of Scheme of Arrangement shown as Annexure-K.

In the result, the application is allowed and holding of meeting of the Equity Shareholders, Secured Creditor and Unsecured Creditors (Unsecured Loan Creditors, Unsecured Compulsorily Convertible Debenture Holders and Unsecured Trade Creditors) is dispensed with. In any eventuality when the Applicant Company approaches this Tribunal for seeking approval of the scheme it would be open for any person who is interested in the Scheme of Arrangement to put forth their contentions before the Tribunal.

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

(RATAKONDA MURALI) MEMBER, JUDICIAL